©
കേരള സർക്കാർ
Government of Kerala
2021

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസററ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 മാർച്ച് 16 16th March 2021 1196 മീനം 2 2nd Meenam 1196 1942 ഫാൽഗുനം 25 25th Phalguna 1942	നമ്പർ No.	11

PART III

Commissionerate of Land Revenue

Payyannur Taluk

പരസ്യം

നമ്പർ ജി1-12941/2020. 2021 ജനുവരി 6.

പയ്യന്നൂർ താലൂക്കിൽ വയക്കര വില്ലേജിൽ പുളിങ്ങോം ദേശത്ത് കൈപ്രത്ത് കിഴക്കിനിയിൽ വീട്ടിൽ വിഘ്നേഷ്, കെ. കെ. എന്നയാൾ 1-9-2014-ാം തീയതി മരണപ്പെട്ടിരിക്കുന്നു. അനന്തരാവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ സഹോദരൻ ശരത് കെ. ശശി സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർ മുഖാന്തിരം അന്വേഷണം നടത്തിയതിൽ താഴെ പറയുന്ന ഒരാൾ മാത്രമാണ് അനന്തരാവകാശിയായിട്ടുള്ളതെന്നറിയുന്നു.

അവകാശിയുടെ പേര്	മരിച്ചയാളുമായുള്ള ബന്ധം	വയസ്
ശരത് കെ. ശശി	സഹോദരൻ	24

മേൽപ്പറഞ്ഞയാളെ ചേർത്ത് ഒരു പിന്തുടർച്ചാവകാശ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപം ഉണ്ടെങ്കിൽ ആയത് ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനകം തഹശീൽദാരെ നേരിൽ എഴുതി ബോധ്യപ്പെടുത്തേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞ് വരുന്നതോ തപാലിൽ വരുന്നതോ ആയ ആക്ഷേപങ്ങൾ സ്വീകരിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, (ഒപ്പ്)
പയ്യന്നൂർ. തഹശീൽദാർ.

KASARAGOD DISTRICT

Kasaragod Taluk

NOTICES

(1)

Ref. C1-13832/2020. *13th November 2020.*

Notice is hereby given to all whom it may concern that Khalid, K. s/o (L) K. Ibrahim Edneer, Kommangayam (H), Edneer P. O., Pady (V) Kasaragod (D) Residing at Pady Group Village has filed an application for legal heir Certificate in respect of the legal heirs of K. Ibrahim Edneer, Kemmangaya (H), Pady (V) Edneer P. O., Kasaragod District, Pin-671 541 who expired on 1-12-1997 and that it has been reported to this Office that the persons named in the scheduled below are the legal heirs of the said late K. Ibrahim Edneer, s/o Muhammed, Kemmangaya (H), Pady (V), Edneer P. O., Kasaragod (D) Pin-671 541 and that objection if any against the issuance of said Legal Heirship Certificate should be filed in person before the Tahsildar, Kasaragod within 30 days from date of publication of the notice in the Kerala Govt. Gazette. Objection filed after the stipulated time will not be considered.

SCHEDULE

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Abdulla Ebrahim	Son	68
2	Moidu	„	62
3	Beefathima	Daughter	58
4	Nabeesa	„	57
5	Hameed	Son	53
6	Khalid, K.	„	55
7	Khadeeja	Daughter	51

(2)

Ref. C2-16101/2020. *23rd November 2020.*

Notice is hereby given to all whom it may concern that T. K. Abdulla s/o (L) Kunhali Haji, T. K. House, Kollambady, Kasaragod P. O. residing at Kasaragod Village has filed an application for legal heir Certificate of the legal heirs of Beefathima W/o (L) P. M. Abdul Rahman, T. K. House, Kollambady, Kasaragod P. O., Kasaragod Village, Kasargod Taluk who expired on 16-4-2020 and that it has been reported to this office that the person named in the scheduled below is the legal heir of the said late Beefathima w/o (L) P. M. Abdul Rahman, T. K. House, Kollambaday, Kasaragod P. O., Kasaragod Village, Kasaragod Taluk and that objection if any against the issuance of said legal heirship certificate should be filed in person before the Tahsildar, Kasaragod within 30 days from date of publication of the notice in the Kerala Govt. Gazette. Objection filed after the stipulated time will not be considered.

SCHEDULE

Name of the legal heir	*Relationship with the deceased*	*Age*
T. K. Abdulla	Brother	76

(3)

Ref. C1-18135/2020. *6th January 2021.*

Notice is hereby given to all whom it may concern that Abdul Aziz s/o (L) M. Mohammed Hajee, Ethirthode House, Pady Village, Kasaragod residing at Pady Group Village has filed an application for legal heir Certificate in respect of the legal heirs of M. Mohammed Hajee, Badar Nagar, Ethirthode, Edneer P. O., Kasaragod who expired on 15-7-2006 and that it has been reported to this Office that the persons named in the scheduled below are the legal heirs of the said late M. Mohammed Hajee, Badar Nagar, Ethirthode, Edneer P. O., Kasaragod and that objection if any against the issuance of said Legal Heirship Certificate should be filed in person before the Tahsildar, Kasaragod within 30 days from date of publication of the notice in the Kerala Govt. Gazette. Objection filed after the stipulated time will not be considered.